

(A)  
FORM NO.4

(See Rule 12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

ORDER SHEET

Application No. OA 10 of 1998

Applicant (s) Kandas NaiK Respondent (s) U.O. 1 & 08

Advocate for Applicant (s) H. G. Jena Advocate for Respondent (s) S. Sujata Jena

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

REGISTER

Regd  
Register

8.1.98

Seen the petition. Heard the learned counsel for the petitioner. In view of the relief prayed for in this Application, we propose to dispose of this petition at the admission stage itself. The facts of this case as revealed from the Application are that according to petitioner, he was working as Fitter Grade-III at Bandamunda in the year 1990. On a visit to his native place on 4.12.1989 he fell sick and could not report for duty and also could not send any intimation. Proceedings were initiated against him at the conclusion of which in order dated 1.10.1990 (Annexure-1) he was removed from service. The applicant, according to him, filed an appeal addressed to Divisional Mechanical Railway Engineer, S.E.Railway, Chakradharpur on 29.10.1990 copy of which is at Annexure-2 to this petition. The applicant's sole prayer is even though he had filed an appeal in time, this appeal is still pending and has not been disposed of. He merely wants a direction to Respondent No.2 to dispose of the said appeal.

2  
O.A. 10/98

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

A copy of  
the order ..  
dt. 8-1-98 with  
O.A. copies sent  
to all respondents  
by Regd. Post  
The same copy  
of the order  
may also be given  
to the applicant's  
counsel.

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and pass orders on his appeal dated 29.10.1990  
within a specified time.

In consideration of the above a direction  
is issued to Respondent No.2 dispose of the  
appeal dated 29.10.1990 filed by the applicant  
if the same is available and pending with him  
within a period of 60 days from the date of  
receipt of the order and communicate the same  
to the applicant within fifteen days thereafter.

With the above direction the O.A. is  
disposed of at the admission stage itself.

Send a copy of this order to Respondent No.2  
along with copy of the application and a copy  
of the order be made available to learned counsel  
for the petitioner.

RECORDED

VICE-CHAIRMAN

  
MEMBER (J)  
8/1/98